IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP-37(ND)/2013

IN THE MATTER OF:

Rohit Nagrath & Ors.

... Applicant/petitioners

Vs.

Rajit Milk Pvt. Ltd. & Ors.

Respondents

Order under Section 397-398 of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner :

Mr. Milan Singh Negi, Mr. Nishant Piyush,

Advs.

ORDER

Learned Counsel for the petitioner states that he has written instruction from his client to apply for withdrawal of CP Nos. 39(ND)/2013, 41(ND)/2013 & 42(ND)/2013. According to the written instructions, there are large number of developments in the matter since filing of the aforesaid petitions and therefore, liberty is sought to file fresh petition in each case. A photo copy of the email sent to the learned Counsel for the petitioner is taken on record (Annexure 'A').

In view of above, petitions are dismissed as withdrawn with liberty to file fresh petition in each case by incorporating the latest developments.

(M.M.KUMAR)

(S.K. MOHAPATKA) MEMBER(TECHNICAL)

12.02.2018 V.Sethi